

of this country was dishonoured and all kinds of humiliations were inflicted upon the diplomatic personnel of this country. But I have never heard one syllable about what the Government of India or the Ministry of External Affairs did in so far as international conventions about diplomatic immunities and privileges and the honour due to one country from another country were concerned.

I am, therefore, deeply disturbed about this aspect of our foreign policy. Do we always propose to play the role of the good boy in politics, who behaves very well while the whole world disregards all those adjurations on our part and treats us shabbily? I do not say that let us behave badly. On the contrary, let us abide by all these international conventions in order to bring about a decent international life. But at the same time, let us pull our weight properly and let us assert the self-respect of this country.

MR. DEPUTY-SPEAKER : Does the hon. Member want to continue with his speech ?

SHRI H. N. MUKERJEE : I would like to take a few more minutes.

MR. DEPUTY-SPEAKER : He may continue on the next day.

15.30 hrs.

MOTION RE. FIFTEENTH REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PROF. NARAIN CHAND PARASHAR (Hamirpur) : I beg to move:

"That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd August, 1972".

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd August, 1972".

The motion was adopted.

15.31 hrs.

BIHAR ATOMIC AUTHORITY BILL

SHRI S. M. BANERJEE (Kanpur) : On behalf of Shri Ramavatar Shastri, I beg to move for leave to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the formation of an Authority for the purpose of setting up an atomic power plant in Bihar and for matters connected therewith".

The motion was adopted.

SHRI S. M. BANERJEE : I introduce the Bill.

CASTE SYSTEM (ABOLITION) BILL

श्री यशुना प्रसाद मण्डल (समस्तीपुर) : मैं प्रस्ताव करता हूँ कि जाति पद्धति का उन्नाशन करने का तथा नाम के पश्चात् जाति प्रभिव्यक्त करने पर रोक लगाने का उपबन्ध करने वाले विधेयक को पुरस्थापित करने की प्रवृत्ति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the abolition of caste

* Publish in gazette of India Extraordinary Part II, section 2, dated 4-8-72

[Mr. Deputy Speaker]

system and to put a ban on expression of caste after the name"

The motion was adopted

श्री बलुना प्रसाद लखन में विधेयक पुरस्वापित करता हूँ ।

15.32 hrs

CONSTITUTION (AMENDMENT) BILL

(Amendment of Ninth Schedule)

SHRI C K CHANDRAPPAN (Telli-cherry) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted

SHRI C K CHANDRAPPAN I introduce *the Bill

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of Ninth Schedule)

SHRI C K CHANDRAPPAN (Telli-cherry) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DEPUTY-SPEAKER Motion moved .

"That leave be granted to introduce a Bill further to amend the Constitution of India".

SHRI VARKEY GEORGE (Kottayam) . I oppose the motion mainly on three grounds I am sorry to say that the statement of objects and reasons attached to the Bill by my hon. friend is false, baseless and misleading (*Interruptions*)

SHRI N SREEKANTAN NAIR (Quilon) He must withdraw the word 'false'

SHRI DINEN BHATTACHARYYA (Serampore) He may say 'inaccurate'.

MR DEPUTY-SPEAKER I do not think the word 'false' is unparliamentary

SHRI DINEN BHATTACHARYYA It is not proper

MR DEPUTY-SPEAKER That has gone on record That should be enough

SHRI N SREEKANTAN NAIR He is going to make all false statements

SHRI VARKEY GEORGE The real purpose of this Bill is to infringe the fundamental rights of the minorities granted to them by the Constitution under art 30 I shall quote

AN HON MEMBER No, no

MR DEPUTY-SPEAKER His submission is that the Bill cannot be taken up for consideration At the moment, we are confined to the very limited question whether the Bill can be introduced or not, whether there is any bar under the Constitution to that The merits cannot be gone into at this stage

SHRI VARKEY GEORGE I am trying to say that it cannot be introduced because it is against the Constitution

SHRI H N MUKERJEE (Calcutta—North-East) : On a point of order. This matter regarding admissibility from the point of view of the Constitution of a private members' Bill has conceivably been gone into by the Committee we have got here to consider private Bills and Resolutions, who surely examine the question on the face of the constitutionality of a particular measure If the measure is to be attacked on the ground, that should take place, as you said at the state of consideration of the measure